

ANNUAL REPORT OF INDIA TOURISM DEVELOPMENT CORPORATION FOR 1976-77 ALONG WITH AUDITED ACCOUNTS AND STATEMENT RE. REASONS FOR DELAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table :—

(a) A copy of the Annual Report (Hindi and English versions) of the Indian Tourism Development Corporation Limited, New Delhi for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-230/78].

STANDARDS OF WEIGHTS AND MEASURES (PACKAGED COMMODITIES) RULES 1977 AND STATEMENT RE. REASONS FOR NOT LAYING HINDI VERSION

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table :—

(1) A copy of the Standards of Weights and Measure (Packaged Commodities) Rules, 1977 (Hindi* version) published in Notification No. GSR 237(E) in Gazette of India dated the 18th April 1978 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification along with English version.

[Placed in Library. See No. LT-2308/78].

FINAL REPORT OF SARKARIA COMMISSION MEMORANDUM OF ACTION TAKEN THEREON AND STATEMENT RE. REASONS FOR NOT LAYING HINDI VERSION OF THE REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table :

(1) A copy each of the following papers under sub-section (4) of section

3 of the Commissions of Inquiry Act, 1952 :—

(i) Final Report of the Sarkaria Commission set up to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu (Volumes I to IV).

(ii) Memorandum (Hindi and English versions) of the action taken by the Central Government on the Report.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) (i) above.

[Placed in Library. See No. LT-2309/78].

INDIAN NAVAL AUXILIARY SERVICE (1ST AMENDMENT) REGULATION, 1978

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy of the Indian Naval Auxiliary Service (First Amendment) Regulation, 1978 (Hindi and English versions) published in Notification No. S.R.O. 153 in Gazette of India dated the 6th May, 1978, under section 185 of the Navy Act, 1957.

[Placed in Library. See No. LT-2310/78].

PREVENTION OF FOOD ADULTERATION (THIRD AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 238 (E) in Gazette of India dated the 20th April, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[Placed in Library. See No. LT-2311/78].

REPORTS OF LAW COMMISSION, STATEMENTS FOR NOT LAYING HINDI VERSIONS AND REPORTS UNDER MRTP ACT, 1969

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NARSINGH YADAV): I beg to lay on the Table :—

(1) A copy of the Sixtieth Report (Hindi† version) of the Law Commission on the General Clauses Act, 1957.

[Placed in Library. See No. LT-2312/78.]

*English version of the Notification which was published as G.S.R. 622(E) in Gazette of India dated the 26th September, 1977, was laid on the Table on the 18th November, 1977.

†English version of the Report was laid on the Table on the 21st March, 1978

(2) A copy of the Seventy-first Report of the Law Commission on the Hindu Marriage Act, 1955—Irretrievable Break-down of Marriage as a ground of Divorce.

[Placed in Library. See No. LT-2313/78].

(3) A copy of the Seventy-second Report of the Law Commission on Article 220 of the Constitution : Restriction on practice after being a permanent Judge.

[Placed in Library. See No. LT-2313/78].

(4) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Reports mentioned at (2) and (3) above.

[Placed in Library. See No. LT-2313/78].

(5) A copy of the Report (Hindi and English versions) under section 21(g) (b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of M/s Alta Laboratories Private Limited, Bombay for substantial expansion of its capacities for the manufacture of Acetyl Salicylic Acid I.P. (Aspirin) and other salicylates at Khopoli (Bombay) and the Order dated the 2nd May, 1978 of the Central Government thereon, under section 62 of the said Act.

[Placed in Library See No. LT-2314/78].

(6) A copy of the Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1976, under section 62 of the said Act.

[Placed in Library. See No. LT-2315/78].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:—

Central Excise (Eighth Amendments) Rules, 1978 and Notifications etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) : I beg to lay on the Table :—

(1) A copy of the Central Excise Eighth Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 514 in Gazette of India dated the 22nd April, 1978, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2316/78].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 241(E) and 242(E) published in Gazette of India dated the 25th April, 1978 together with an explanatory memorandum.

(ii) G.S.R. 550 published in Gazette of India dated the 29th April, 1978, together with an explanatory memorandum.

(iii) G.S.R. 551 published in Gazette of India dated the 29th April, 1978 together with an explanatory memorandum. [Placed in Library See No. LT-2317/78]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 246(E) to 251(E) published in Gazette of India dated the 27th April, 1978 together with an explanatory memorandum.

(ii) G.S.R. 258(E) published in Gazette of India dated the 1st May, 1978, together with an explanatory memorandum.

(iii) G.S.R. 259(E) published in Gazette of India dated the 1st May, 1978 together with an explanatory memorandum.

(iv) G.S.R. 260(E) published in Gazette of India dated the 1st May, 1978, together with an explanatory memorandum.

(v) G.S.R. 261(E) published in Gazette of India dated the 1st May, 1978 together with an explanatory memorandum [Placed in Library. See No. LT-2318/78].

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975-76, Government of Union Territory of Mizoram, under section 49 of the Government of Union Territories Act, 1963 read with para (b) (i) of the Presidential Order dated the 11th May, 1977 in relation to the Union Territory of Mizoram. [Placed in Library. See No. LT-2319/78]

(5) A copy of the Appropriation Accounts of the Government of Union Territory or Mizoram for the year 1975-76 (Hindi and English versions). [Placed in Library See No. LT-2320/78].

(6) A copy of the Finance Accounts of the Government of Union Territory of Mizoram for the year 1975-76 (Hindi and English versions). [Placed in Library See No. LT-2321/78].

*English version of the Report was laid on the Table on the 21st March, 1978.